Is he satisfied that he punishments provided against such crime: are sufficient?

MR. CHAIRMAN: He says that in his opinion the law is idequate.

### PAPERS LAID ON THE TABLE

ANNUAL REPORT IN THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR THE Y AR 1968-69

डा॰ (श्रीमती सरोजिनी महिषी (पर्यटन तथा नागर विमानन मंत्रालय में उपमंत्री) : श्रीमन, मैं डा० कर्ण सिंह की ओर से 1968-69 के वर्ष के लिये रेलवे सुरक्षा आयोग के कार्यकरण के वार्षिक प्रतिवेदन के हिन्दी पाठ की एक प्रति सभा पटल पर रखती है। [Placed in Library. See No. LT-113/71]. L

## ANNUAL REPORT O P THE NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOI THE YEAR 1969-70

THE MINISTER OF EDUCATION AND SOCIAL WELFA1 (SHRI Е SIDDHARTHA SHANKAR RAY) Sir, I beg to lay on the Table a copy (in inglish and Hindi) of the Annual Report of the National Institute for Training in Indus rial Engineering, Bombay, for the year 1969-7". [Placed in Library. See No. LT-112/71 j.

# MONOPOLIES AND RTRICTVE TRADE PRACTICES (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT I >F PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. V. Raghunatha Reddy I beg to lay on the T; ble, under sub-section (3) of section 67 of th Monopolies and Restrictive Trade Practice I Act, 1969, a copy of the Department of Cor ipany Affairs Notification G.S.R. No. 92, dated the 8th January, 1971, (in English and Hirtii), publishing the Monopolies and Restricts e Trade Practices (Amendment) Rules, 1971 [Placed in Library. See No. LT-16/71K NOTIFICATIONS OF T-K. MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF ) INANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:

on the Table

- (i) Notification G.S.R. No. 1985, dated the 5th December, 197J.
- (ii) Notifications G. S. R. Nos. 2006 and 2007, dated the 12th December, 1970, together with Explanatory Memoranda thereon.
- (iii) Notification G. S. R. No. 2040, dated the 19th December, 1970.
- (iv) Notification G. S. R. No. 42, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (v) Notification S. O. No. 98 dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notification G. S. R. No. 89, dated the 16th January, 1971.
- (vu) Notifications G. S. R. Nos. 90 and 91, dated the 16th January, 1971, together with **Explanatory** Memoranda thereon
- (viii) Notification G. S. R. No. 183, dated the 6th February, 1971, together with Explanatory Memorandum thereon.
- (ix) Notification G. S. R. No. 222, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-22/71 for (i) to (ix)].

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:

> (i) Notification G.S.R. No. 1981, dated the 5th December, 1970, publishing

' the Customs and Central Excise Duties Export Drawback (General 82nd Amendment Rules, 1970. >-

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- (ii) Notification G.S.R. No. . 004, dated the 12 th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 83rd Amendment Rules, 1970.
- (iii) Notification G.S.R..No. 2036, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 84 th Amendment Rules, 1970.
- (iv) Notification G.S.R. No. 2037, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 85th Amendment Rules, 1970.
- (vKNotification G.S.R. No. 2038, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 86th Amendment Rules, 1970.u
- (vi) Notification G.S.R. No. 20"9, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 87th Amendment Rules, 1970. ^
- (vfi) Notification G.S.R. No. 2041, dated the 19th December, 1970.
- (viii) Notification G.S.R. No. 2066, dated the 26th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 88th Amendment Rules, 1970.
- v (ix) Notification G.S R. No. 2067, dated the 26th December, publishing the Customs and Central Export Drawback Excise Duties (General) • 89th Amendment Rules, 1970.V-
- v (x) Notification G. S. R. No. 39, dated the 2nd January, 1971, publishing the Customs ^and Central Excise Duties Export Drawback (General) 1st mendment Rules, 1971. -/

- (xi) Notification G.S.R. No. 84, dated the 16th January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 2nd Amendment Rules, 1971.
- (xii)v/Notification G.S.R. No. 85, dated the 16th January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 3rd Amendment Rules, 1971. ♦" (xiit) Notification G.S.R.' No. III, dated the 23rd January, 1971, publishing the Customs, and Central Excise Duties Export Drawback (General) 4th Amendment, Rules, 1971.
- (xiv) Notification G. S. R. No. 112, dated the 23rd January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 5th Amendment Rules, 1971.
- (xv) Notification G. S. R. No. 179, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1971.
- (xvi) Notification G. S. R. No. 180, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1971.
- (xviij Notification G. S. R. No. 181, dated the 6th February, 1971, publishing the Customs and Central Excise **Duties Export Drawback (General)** Eighth Amendment Rules, 1971.
- s/(xviii) Notification G.S.R. No. 182, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) l'Jinth Amendment Rules, 1971.
- (xix) Notification G. S. R. No. 217, dated the 13th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 10th Amendment Rules, 1971.

(xx) Notificati >n G. S. R. No. 218, dated the 13 th 'ebruary, 1971, publishing the Customs and Central Excise Duties E^ port Drawback (General) 1 lth Amendment Rules, 1971. «-\*

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- (xxi) Nfcrificat on G.S.R. No. 219, dated the 13th February, 1971, publishing the Cus oms and Central Excise Duties E .port Drawback (General) 12th An endment Rules, 1971 together wi h an Explanatory Memorandum hereon.^
- (xxii) Notificat on G. S. R. No. 248, dated the 20th J ebruary, 1971, publishing the Cus oms and Central Excise Duties E port Drawback (General) 13th Amendment Rules, 1971. is
- (xxiii) r\*otincati m G.S.R. No. 249, dated the 20th ('ebruary 197], publishing the Cust ims and Central Excise Duties E> port Drawback (General) 14th A uendment Rules, 1971. [Placed i I Library. See. No. LT— 21/71 for i'i) to (xxiii)]. v

SHRI K. R. GANESH: Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Rev: nue and Insurance) Notification S. O. No. 1 i, dated the 10th December, 1970 (in English and Hindi), publishing the Gold Control ("orms, Fees and Miscellaneous Matters)...mendment Rules, 1970, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in library. See. No. LT—17/71.1

SHRI K. R. G/ NESH: Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2005, dated the 12th December, 1970 (in English and Hindi), together with an Explanatory Memorandum thereon. [Placed i i Library. See. No. LT—23/71].

SHRI K. R. GANESH: Sir, I beg to lay on the Table a copy ea< Ii of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance);

(i) Notification G. S.R. No. 2011, dated the 15th December, 1970, together

- with an Explanatory Memorandum thereon.
- (ii) Notifications GS.R. Nos. 2043, 2044, and 2045, dated the 17th December, 1970, together with an Explanatory Memorandum thereon.
- (iii) Notification G. S. R. Nos. 2047 and 2048, dated the 18th December, 1970, together with an Explanatory Memorandum thereon.
- (iv) Notifications G. S. R. Nos. 2063 and 2064, dated the 26th December, 1970, together with an Explanatory Memorandum thereon.
- (v) Notification G. S. R. No. 37, dated the 2nd January, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notifications G. S. R. Nos. 294 and 295, dated the 27th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See. No. LT—23/71for (i), to (vi)].

v SHRI K. R. GANESH: I beg to lay on the Table a copy of the Central Board of Direct Taxes Notification S. O. No. 4001, dated the 16th December, 1970 (in English and Hindi) publishing the Income-tax (Fifth Amendment) Rules, 1970, under section 296 of the Incometax Act, 1961. [Placed in Library. See. No. LT—18/71].

SHRI K. R. GANESH: Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944:

- (i) Notification G. S. R. No. 2065, dated the 26th December, H70, publishing the Central Excise (Fourteenth Amendment) Rules, 1970.
- (i\$ Notification G. S. R. No. 63, dated the 9th January, 1971, publishing the Central Excise (First Amendment) Rules, 1971. [Placed in Library. See. No. LT—20/71 for (i) and (ii)].

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SHRI K. R. GANESH: Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 12 of the Government Savings Certificates (Amendnrent) Rules, 1971.

- U\$ Notification G. S. R. No. 97, dated the 15th January, 1971 publishing the Government Savings Certificates (Amendment) Rules, 1971. »-
- (ii) Natifications G. S. R. Nos. 98 and 99, dated the 15th January, 1971, publishing the National Savings Certificates 1 (IV Issue) (Amendment) Rules, 1971.
- (iii) Notification G. S R. No. 189, dated the 5th February, 1971, publishing the Post Office Savings Certificates (Amendment) Rules, 1971. [Placed in Library. See. No. LT—127/71 for (i) to (iii)].

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 244, dated the 3rd February, 1971 (in English and Hindi), publishing the Post Office Savings Banks (Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. Set. No. LT—126/71].

SHRI K. R. GANESH: Sir, I also, beg to lay on the Table a copy of the Central Board of Direct Taxes Notification S. O. No. 999, dated the 26th February, 1971 (in English and Hindi) publishing the Wealth-tax (Amendment) Rules, 1971, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library. See. No. LT—19/71]. w

# PETITION RE EXCISE DUTY ON ALUMINIUM

SHRI G. A. APPAN: Sis, I beg to present a petition signed by Shri S. Jindal, Managing Director, M/s. Jindal Aluminium Private Ltd., New Delhi, praying for the removal of tlie burden of excise duty on Aluminium extrusions produced by secondary manufacturers.

#### LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that the following letter dated the 24th March, 1971, has been received from Shri G. P. Somasundaram:—

"As I am suffering from Paralysis. So I am not able to attend the session. I request the leave may be granted."

Is it the pleasure of the House that permission be granted to Shri G. P. Somasundaram for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

MR. CHAIRMAN : Permission to remain absent is granted.

### MESSAGE FROM THE LOK SABHA

- I. THE WEST BENGAL APPROPRIATION, BILL, 1971 is
- II. THE WEST BENGAL APPROPRIATION (VOTE ON ACCOUNT) BILL, 1971

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation Bill, 1971, as passed by the Lok Sabha at its sitting held on the 29th March, 1971

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation- (Vote on Account) Bill, 1971, as passed by Lok Sabha at its sitting held on the 29th March, 1971.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of the India."